

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 185/2026

**IN THE MATTER OF:**

**DR. AMIT KUMAR**

.....**APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.**

.....**RESPONDENT(s)**

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**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:EMAIL-bhanwar09jadon@gmail.com)

PHONE NO.-7838248353

Date: 30.06.2026

Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 185/2026

**IN THE MATTER OF:**

**DR. AMIT KUMAR**

.....APPLICANT

**VERSUS**

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**JOINT COMMITTEE REPORT IN COMPLIANCE WITH THE ORDER  
DATED 23.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

I, Alok Yadav, aged about 36 years, S/o Shri V.S. Yadav, posted as District Magistrate, presently at Shamli, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That, I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

***DIRECTIONS BY THE HON'BLE TRIBUNAL***

3. That, the matter was first listed for consideration on 23.03.2026, on which date the Hon'ble Tribunal was pleased to constitute a Joint Committee and appoint the deponent as nodal thereof. The relevant portion of that order is reproduced thereof:

*“...7. Having regard to the seriousness of the issue involving the matter, we also form a Joint Committee comprising of the representative of the Member Secretary-CPCB, Regional Officer MoEF&CC, Lucknow and District Magistrate, Shamli. The District Magistrate, Shamli will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site without any delay and will ascertain the extent of illegal mining which has been done by the Respondent No. 19 and will also ascertain the status of environmental clearance, CTE and CTO by the Respondent No. 19. The Committee will ascertain the extent of damage cause to the environment by such illegal mining and will make the remedial and punitive recommendations...*

*10. List on 03.07.2026...”*

***JOINT COMMITTEE REPORT***

4. That the inspection of Respondent No. 19 mining site situated at Gata No. 108/1, Village Nai Nagla, Tehsil Unn, District Shamli and surrounding areas was conducted on **15.06.2026** by the Joint Committee comprising of the following-
- a. Dr. A.K. Gupta, Scientist (E), (Representative of Regional Office, MoEF&CC Lucknow).
  - b. Shri Ankur Tiwari, Scientist (E), (Representative of CPCB).
  - c. Shri Satyendra Singh, Additional District Magistrate (F/R), Shamli (Representative of DM, Shamli)

**Other Officials Present During Site Inspection From the Concerned Departments**

- d. Shri Sudhakar Singh, District Mining Officer, Shamli.
  - e. Shri Kunwar Santosh Kumar, Assistant Environmental Engineer, UPPCB, Muzaffarnagar.
5. That, in compliance with directions of the Hon'ble Tribunal, the Joint Committee Report dated **17.06.2026** is being placed on record; and is annexed herewith and marked as *Annexure-1*.
6. Hence, this report is respectfully submitted for kind perusal of this Hon'ble Tribunal.

NOTARY

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7. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

NOTARY

NOTARY

I

DEPONENT

VERIFICATION

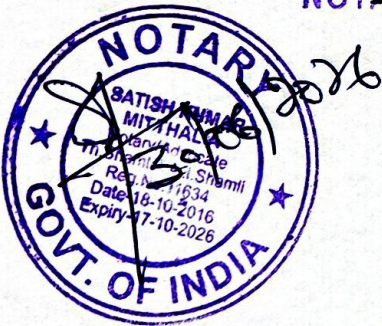
NOTARY

NOTARY

Verified at Shamli on this 30 day of June 2026, that the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

NOTARY

NOTARY



I

DEPONENT

R./L.T.I. Signature of Deponent

ATTESTED

SATISH KUMAR MITTAL  
NOTARY/ADVOCATE  
Teh Shamli, Distt Shamli



मे घाषणा करता हूँ कि मे शपथकता क मली प्रकार से जानता हूँ और शपथकता ने मेरे समक्ष हस्ताक्षर व अगूठा लगाया है.

**JOINT COMMITTEE REPORT  
IN THE MATTER OF  
Original Application No. 185/2026  
Titled as**

**Dr. Amit Kumar Vs Union of India & Ors.**

**1. Background:-**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 23.03.2026 in Original Application No. 185/2026, constituted a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Regional Office of MoEF&CC, Lucknow, and the District Magistrate, Shamli, to ascertain the allegations regarding illegal mining being carried out by M/s Yamuna Mines in the riverbed of River Yamuna at villages Nai Nagla and Manglaura, District Shamli. The District Magistrate, Shamli was designated as the Nodal Agency for coordination of the Committee. The Committee was directed to verify the status of Environmental Clearance (EC), Consent to Establish (CTE), Consent to Operate (CTO), assess the extent of environmental damage, and submit its report before the Hon'ble Tribunal.

**Relevant para of the Hon'ble NGT order is as below: -**

*".....1. In this Original Application, the applicant has alleged that the Respondent No. 19-M/s Yamuna Mines is carrying out illegal large-scale mining in the riverbed of Yamuna at villages Nai Nangla and Manglaura, District Shamli. Further allegation of the applicant is that the Respondent No. 19 does not have Environmental Clearance or CTE/CTO from the competent authorities. The applicant appearing virtually has referred to the document Annexure 11 (Page 155) and has submitted that the EC application is pending and has been referred to SEIAA UP but EC has not been issued, therefore, the mining could not have commenced. He has further referred to the photographs filed as Annexure 1 collectively to show that the illegal mining is in progress using the Pocklain machines. He has also submitted that the complaint was made to the UPPCB, District Magistrate and the police authorities vide Annexure 14 and 15. But instead of taking action, the concerned authorities have encouraged the project proponent to continue with the illegal mining and had asked him not to 2 permit any outsider to enter in the area. He has further submitted that the police check post is merely 500 meters away from the site, therefore, illegal mining is within the knowledge of the police authorities.*

*7. Having regard to the seriousness of the issue involving the matter, we also form a Joint Committee comprising of the representative of the Member Secretary-CPCB, Regional Officer MoEF&CC, Lucknow and 3 District Magistrate, Shamli. The District Magistrate, Shamli will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site without any delay and will ascertain the extent of illegal mining which has been done by the Respondent No. 19 and will also ascertain the status of environmental clearance, CTE and CTO by the Respondent No. 19. The Committee will ascertain the extent of damage cause to the environment by such illegal mining and will make the remedial and punitive recommendations.*

*8. This exercise will be completed by the Joint Committee within a period of three weeks from today and the status report will be submitted immediately thereafter.*

*9. In the meanwhile, the respondent authorities will ensure that no illegal mining is done by the Respondent No. 19.*

*10. List on 03.07.2026."*

Copy of the Hon'ble NGT order is enclosed as **Annexure (A)**.

In compliance with said order, the following officials were nominated from the concerned Departments:

- a. Dr A.K. Gupta, Scientist (E), Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow.
- b. Shri Ankur Tiwari, Scientist (E), Central Pollution Control Board (CPCB).
- c. Shri Satyendra Singh, Additional District Magistrate (ADM) (F/R), Shamli.
- d. Shri Sudhakar Singh, District Mining Officer (DMO), Shamli (Special Invitee during site inspection).
- e. Shri Kunwar Santosh Kumar, Assistant Environmental Engineer (AEE), Uttar Pradesh Pollution Control Board (UPPCB), Muzaffarnagar

## **2. Inspection of Joint Committee**

The Joint Committee conducted a site inspection on 15.06.2026 at the alleged mining site situated at Gata No. 108/1, Village Nai Nagla, Tehsil Unn, District Shamli, Uttar Pradesh, to verify the allegations of illegal mining and to ascertain the status of Environmental Clearance (EC), Consent to Operate (CTO) and environmental compliance by the Project Proponent M/s Yamuna Mines.

During the inspection, the following officials were present along with the members of the Joint Committee:-

- a. Dr A.K. Gupta, Scientist (E), Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow.
- b. Shri Ankur Tiwari, Scientist (E), Central Pollution Control Board (CPCB).
- c. Shri Satyendra Singh, Additional District Magistrate (F/R), Shamli.
- d. Shri Sudhakar Singh, District Mining Officer, Shamli (Special Invitee during site inspection).
- e. Shri Kunwar Santosh Kumar, Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board (UPPCB), Muzaffarnagar.

In addition to the above, representatives of M/s Yamuna Mines, including Shri Pravesh Sharma, others were also present during the inspection.

The Committee inspected the mining lease area, verified the statutory permissions available with the Project Proponent and regulatory departments, examined the environmental safeguards provided at the site, and interacted with the representatives of the concerned departments and the Project Proponent. Relevant records pertaining to Environmental Clearance, Consent from UPPCB, Mining Lease, production and transportation details, and compliance status were also examined during the course of inspection.

### **3.0 Observations of the Joint Committee During the Site Inspection**

The Joint Committee carried out a detailed inspection of the mining lease area and adjoining riverbed of River Yamuna situated at Gata No. 108/1, Village Nai Nagla District Shamli, Uttar Pradesh. The observations made during the site inspection, examination of records, and interaction with the representatives of the Project Proponent and concerned departments are as follows:-

### **3.1 Factual Submission**

#### **(a) Status of Environmental Clearance (EC)**

The Project Proponent, M/s Yamuna Mines, obtained Environmental Clearance (EC) vide letter no. 10737-9914 EC identification no. EC25B0107UP5936047N dated 08.05.2026 granted by State Environmental Impact Assessment Authority (SEIAA) under B1 category, subject to the various stipulated terms and conditions. The Committee examined the documents made available during the inspection and verified the status of Environmental Clearance from the concerned records. Copy of the EC is enclosed as **Annexure (B)**.

The Term of Reference (ToR) was issued by SEIAA vide letter no. TO25B0107UP5430585N dated 29.05.2025. The public hearing was conducted on 13.11.2025 and Project proponent has submitted final EIA report before SEIAA-UP on dated 17.12.2025.

As per the EC, the mining plan has been approved on 04.03.2025 with total proposed production (per year) 1,62,350 m<sup>3</sup>/year. The above lease has also been sanctioned for 5 years' period. PP has also obtained cluster certificate vide letter no. 6610/mining department/2024 on dated 10.01.2025. Copy of the Lease Deed is enclosed as **Annexure (C)**.

#### **(b) Status of Consent to Operate (CTO)**

The Project Proponent, M/s Yamuna Mines, obtained consent to Operate (CTO) vide letter no. 268771/UPPCB/ Circle3(UPPCBHO)/CTO/both/SHAMLI/2026 dated 27.05.2026 issued by U.P. Pollution Control Board (UPPCB), subject to the various stipulated terms and conditions. The details of the consents granted to the Project Proponent were verified during the inspection. Copy of the CTO is enclosed as **Annexure (D)**.

#### **(c) Mining Lease Particulars**

As per the records furnished by the Mining Department, the mining lease has been granted in favour of M/s Yamuna Mines for extraction of minor minerals from the notified lease area situated at Gata No. 108/1 Village Nai Nagla Tehsil Unn, District Shamli. The lease is having area of 09.020 ha, valid from 06.06.2026 to 05.06.2031 and approved production capacity 1,62,350 Cubic Meters/Year were verified from the available records.

As per the available record on portal of mining department, production up to time of inspection is as follows:

Date	Production in Cubic Meters
10.06.2026	23
11.06.2026	46
12.06.2026	205
13.06.2026	469
14.06.2026	634
15.06.2026	200
<b>Total</b>	<b>1577</b>

For the purpose of approach road to the mining lease site, land has been taken on rent by project proponent through registered agreement with the land owners. Copy of the Agreements are enclosed as **Annexure (E)**.

#### **(d) Site Observations**

During the inspection, the Committee observed the following:

- i. Mining activity was found operational at the time of inspection.
- ii. Three boundary pillars demarcating the lease area were found intact and one was not visible/submerged.
- iii. Evidence of RBM mining beyond the sanctioned lease area was not observed.
- iv. Transportation of mined material through covered trucks/tractor was observed.
- v. Internal haul roads and approach roads were not fully constructed and maintained.

***(e) Environmental Compliance Measures***

The following environmental protection measures were verified during inspection:

- i. It has been found that the two-tractor mounted water sprinkling arrangements were found on the site for the suppression of the dust.
- ii. It has been found that the weight bridge with CCTV cameras were installed at the site.
- iii. It has been found that the 7.5-meter green belt/plantation development is under progress.
- iv. First aid facilities were available at the mine site office.
- v. Warning boards and display boards were installed.
- vi. It has been found that the occupational health and safety of the worker has been conducted.
- vii. It has been found that 01 Submersible Pump has been installed for Ground water abstraction. No Objection Certificate has been issued by Ground Water Department valid from 17.06.2026 to 16.06.2031.
- viii. A DG Set of capacity of 15 KVA with acoustic enclosure have been found installed.
- ix. Small quantity of Over burden (OB) has been generated on the lease area, which has been properly stacked.
- x. Effective safe guard measures have been taken, which need to improve.
- xi. It has been found that the Internal haul roads and approach roads were not fully constructed and maintained.
- xii. Solar energy drive lighting etc system has not been installed so far.
- xiii. It has been found that the mining has been conducted within the lease area.
- xiv. It has been found that the workers engaged in the mining activity were not wearing required Personal Protective Equipment (PPEs) like, safety shoes, helmet, mask etc.
- xv. It has been found that the Project proponent has not provided work and expenditure incurred under EMP.
- xvi. It has been found that the Project proponent has not provided work and expenditure incurred under CER.

***(f) Riverbed and Environmental Conditions***

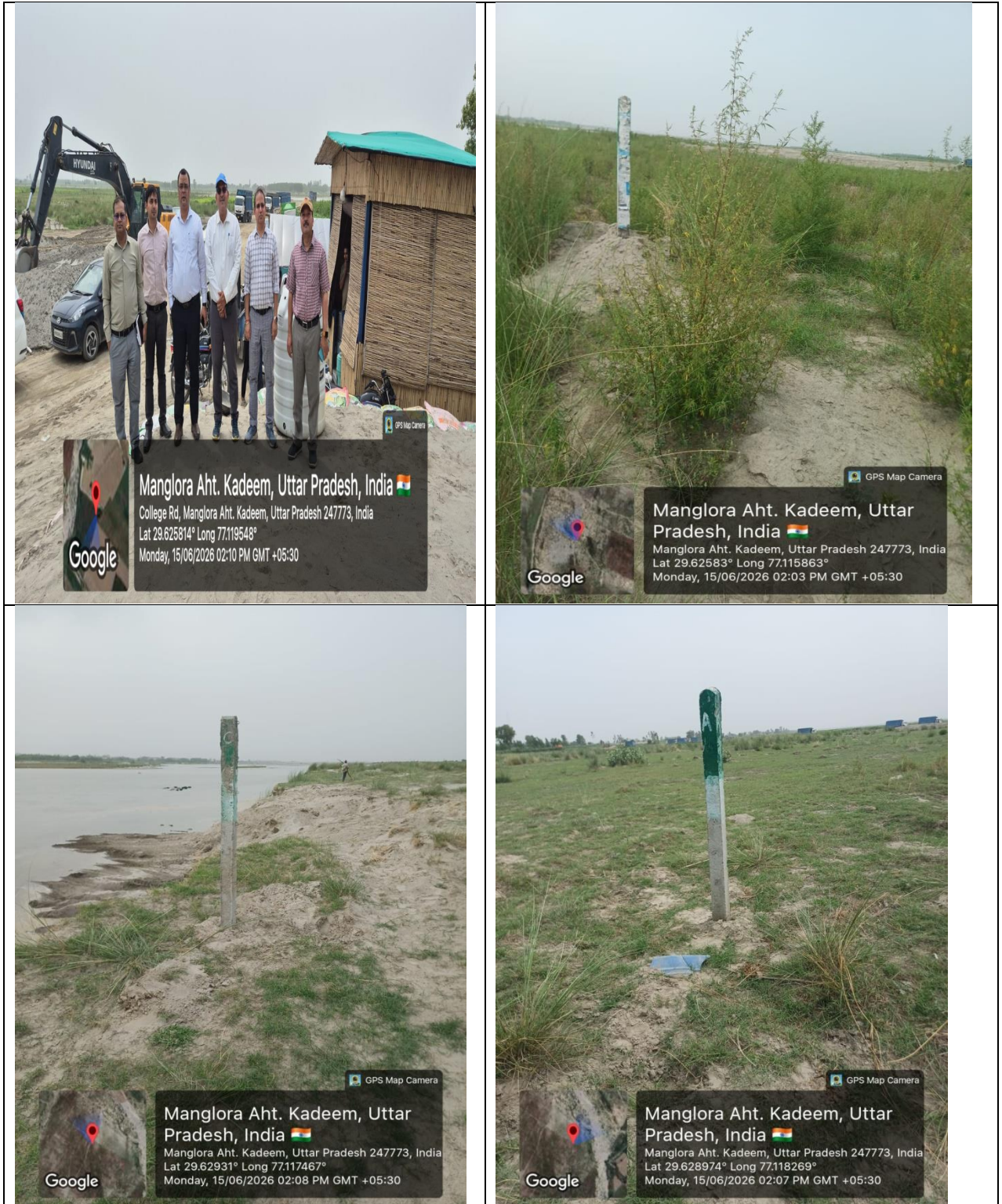
The Committee inspected the river channel and adjoining areas and observed that:

- i. Mining within the active channel of River Yamuna was not observed.
- ii. Temporary ramps/access roads within the riverbed were not observed.
- iii. As the mining has been conducted within the lease area therefore, disturbance to natural river flow cannot arise.
- iv. Completely dry area of the lease top layer (1 to 3 feet's) sand is not having significant commercial values, therefore, project proponent bound to remove such top layer sand and dump within the low lying area of the lease.
- v. Signs of excessive excavation or deep mining were not observed on the lease area.

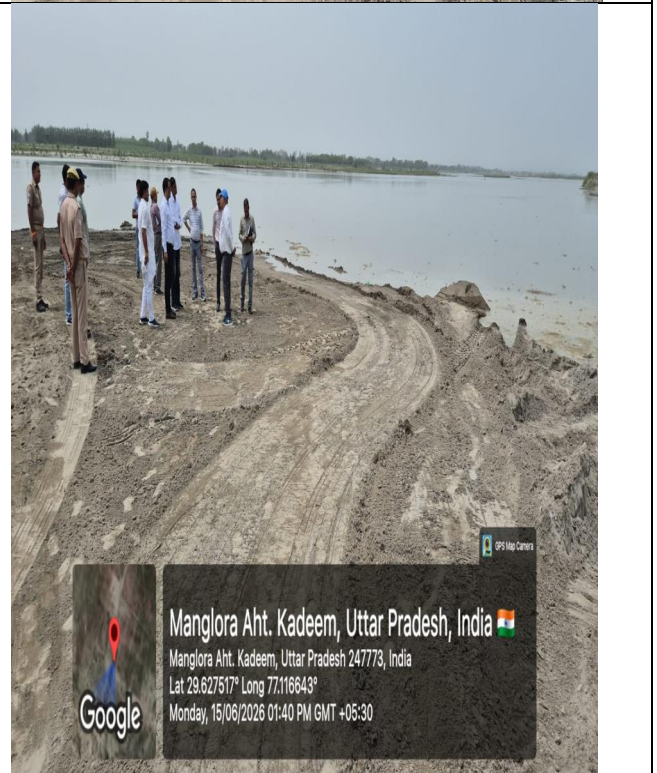
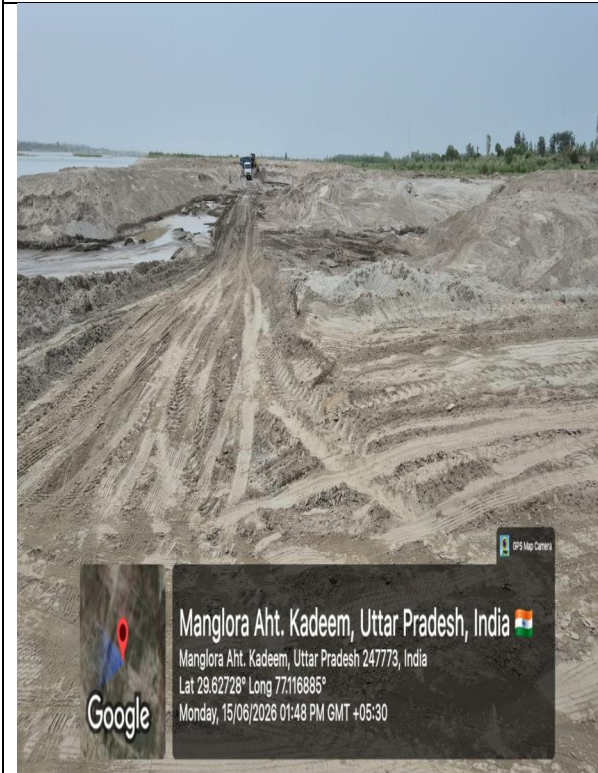
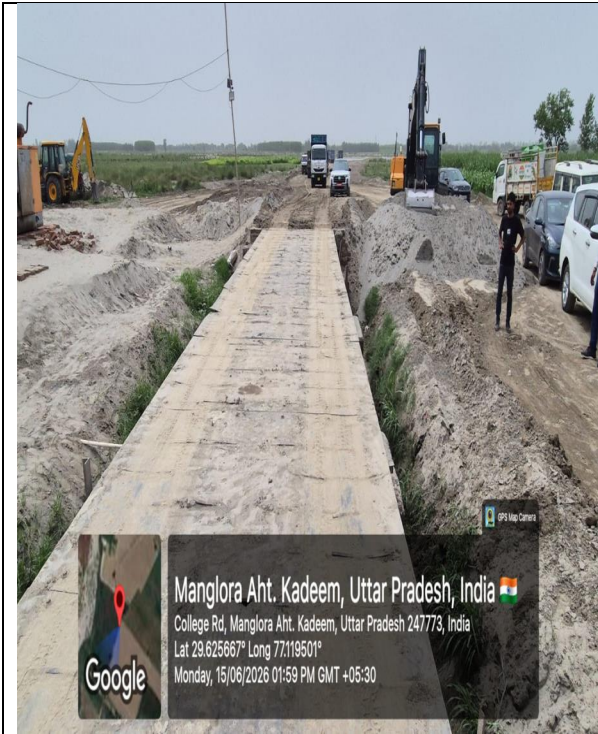
**(g) Complaints and Allegations**

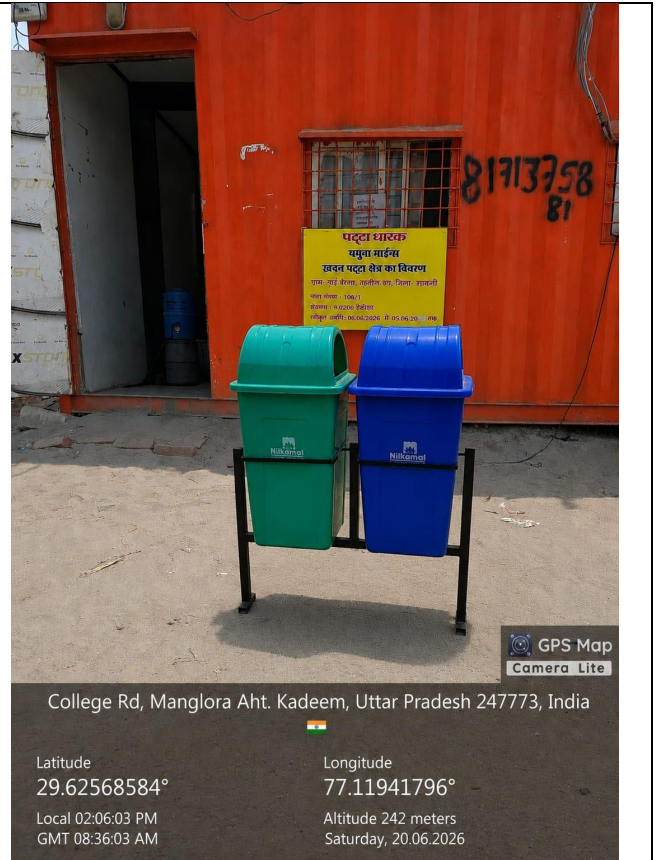
The allegations raised by the Applicant regarding illegal mining, operation without obtaining Environmental Clearances, and environmental violations were examined during the inspection. Relevant records, photographs, GPS coordinates, and submissions of the concerned departments were considered by the Committee for verification of the allegations.

**(h) Photographic Evidence**















Geo-tagged photographs images taken during the site inspection are enclosed.

#### 4.0 Recommendations

Based on the site inspection, examination of records, and evidence collected during the course of inquiry, the Joint Committee makes the following recommendations:

1. The Project Proponent shall continue to ensure strict compliance with all conditions stipulated in the Environmental Clearance (EC), Consent to Operate (CTO), approved mining plan and other statutory permissions.
2. The Project Proponent shall continue to ensure that no mining activity is carried out beyond the approved lease boundary and no mining is undertaken in the active channel/flowing stream of River Yamuna.
3. The District Administration shall conduct periodic inspections to prevent illegal mining activities and ensure compliance with environmental and mining regulations in the area.
4. The Project Proponent shall comply with all remedial measures and directions issued by the competent authorities from time to time.
5. One pillar which was submerged in water, shall be re-installed whenever water level recedes.
6. The Joint Committee recommends that continuous monitoring of mining activities in the area be undertaken through regular field inspections, satellite imagery and other technological tools to prevent recurrence of violations, if any.

#### Name of the Committee Members

Name of the Committee members		Signature
1.	Dr A.K. Gupta, Scientist (E), Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow.	
2.	Shri Ankur Tiwari, Scientist (E), Central Pollution Control Board (CPCB).	
3.	Shri Satyendra Singh, Additional District Magistrate (F/R), Shamli.	
4.	Shri Sudhakar Singh, District Mining Officer, Shamli (Special Invitee during site inspection).	
Date : 17.06.2026		

Item No. 6

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 185/2026

Dr. Amit Kumar

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 23.03.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Dr. Amit Kumar, Applicant in Person (Through VC)

Respondents: Ms. Priyanka Swami, Adv. for R - 5, 6, 10 &amp; 12 to 18

**ORDER**

1. In this Original Application, the applicant has alleged that the Respondent No. 19-M/s Yamuna Mines is carrying out illegal large-scale mining in the riverbed of Yamuna at villages Nai Nangla and Manglaura, District Shamli. Further allegation of the applicant is that the Respondent No. 19 does not have Environmental Clearance or CTE/CTO from the competent authorities. The applicant appearing virtually has referred to the document Annexure 11 (Page 155) and has submitted that the EC application is pending and has been referred to SEIAA UP but EC has not been issued, therefore, the mining could not have commenced. He has further referred to the photographs filed as Annexure 1 collectively to show that the illegal mining is in progress using the Pocklain machines. He has also submitted that the complaint was made to the UPPCB, District Magistrate and the police authorities vide Annexure 14 and 15. But instead of taking action, the concerned authorities have encouraged the project proponent to continue with the illegal mining and had asked him not to

permit any outsider to enter in the area. He has further submitted that the police check post is merely 500 meters away from the site, therefore, illegal mining is within the knowledge of the police authorities.

2. He has further relied upon the following direction issued in the order dated 16.01.2026 passed in OA No. 176/2022 in the matter of Aman Chaudhary Vs State of UP and Ors.

*“(vii) The Director, Geology and Mining, Uttar Pradesh and the Member Secretary, UPPCB are directed to maintain a data base on the basis of satellite imagery of the mining area leased out to enable easy detection of unlawful activities like construction of temporary bridge/road/passage and to ensure that no temporary bridge or road is constructed across river streams/channels for carrying out mining and allied activities and mining across river streams/channels may be permitted only if so mentioned in form I, EIA report and mining plan and specifically stipulated for in EC and mining lease and the mode of access and transportation of the minor mineral provided for in the same.”*

3. He submits that the above direction of the Tribunal in the present matter has been clearly violated by permitting the illegal mining to the Respondent No. 19.

4. Issue notice to the Respondents.

5. Ms. Priyanka Swami, learned counsel accepts notice on behalf of Respondent No. 5, 6, 10, 12, 13, 14, 15, 16, 17 and 18 and seeks four weeks' time to file the reply.

6. The applicant is directed to supply a copy of the OA to counsel for the respondents who has accepted notice today. The applicant is also directed to serve the remaining respondents and file affidavit of service at least one week before the next date of hearing.

7. Having regard to the seriousness of the issue involving the matter, we also form a Joint Committee comprising of the representative of the Member Secretary-CPCB, Regional Officer MoEF&CC, Lucknow and

District Magistrate, Shamli. The District Magistrate, Shamli will act as the nodal agency in the Joint Committee. The Joint Committee will visit the site without any delay and will ascertain the extent of illegal mining which has been done by the Respondent No. 19 and will also ascertain the status of environmental clearance, CTE and CTO by the Respondent No. 19. The Committee will ascertain the extent of damage cause to the environment by such illegal mining and will make the remedial and punitive recommendations.

8. This exercise will be completed by the Joint Committee within a period of three weeks from today and the status report will be submitted immediately thereafter.

9. In the meanwhile, the respondent authorities will ensure that no illegal mining is done by the Respondent No. 19.

10. List on 03.07.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 23, 2026  
Original Application No. 185/2026  
P



सत्यमेव जयते

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File No.: 10737-9914

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
UTTAR PRADESH)

\*\*\*

ANNEXURE-B



Dated 08/05/2026



To,

Shri sandeep kumar  
R/O Janta Road ,Amardeep Colony ,Near Max Fort School., SAHARANPUR, UTTAR PRADESH,  
247001  
sandeepkumarec2025@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Ordinary Sand Mine (Category 1) Project” at Gata No.- 108/1, Village – Nai Nangla, Tehsil – Unn, District – Shamli, Uttar Pradesh, M/s Yamuna Mines Partner, Leased Area- 9.020 Ha.

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/562028/2025 dated 17/12/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC25B0107UP5936047N
<b>(ii) File No.</b>	10737-9914
<b>(iii) Clearance Type</b>	Fresh EC
<b>(iv) Category</b>	B1
<b>(v) Project/Activity Included Schedule No.</b>	1(a) Mining of minerals proposed “Ordinary Sand Mine (Category 1) Project” at Gata No. 108/1, Mining Lease Area 9.020 Ha, Village – Nai Nangla, Tehsil – Unn, District – Shamli, Uttar Pradesh.M/s Yamuna Mines Partner. Shri Sandeep Kumar.
<b>(vii) Name of Project</b>	SHAMLI, UTTAR PRADESH
<b>(viii) Location of Project (District, State)</b>	SHAMLI, UTTAR PRADESH
<b>(ix) Issuing Authority</b>	SEIAA
<b>(x) Applicability of General Conditions</b>	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 18-02-2026. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 18-2-2026 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 09-04-2026 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal Shri sandeep kumar under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

## Annexure 1

### Specific EC Conditions for (Mining Of Minerals)

#### 1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> <li>1. The Mining Department shall ensure that the proposed lease allotment is strictly in accordance with the prevailing rules and regulations and that the lease area is not subject to any restriction, prohibition, or restraint imposed by any Hon'ble Court or Tribunal.</li> <li>2. The District Administration shall explicitly incorporate the above condition in the permission letter issued to the leaseholder for commencement of mining operations, clearly stipulating that mining activities shall be confined strictly to the area covered under the approved EIA and public hearing and allotted under the revised Simankan Aakhya.</li> <li>3. The environmental clearance (EC) shall be co-terminus with the validity period of the mining lease mentioned in the Letter of Intent (LoI) or the current approved mine plan, whichever expires earlier. After this period, the EC will automatically become null and void.</li> <li>4. The maximum quantity of material to be extracted shall be the lesser of the LoI-mention or the amount specified by the replenishment study. The District Administration and Directorate of Geology and Mining will ensure compliance, including conducting replenishment studies yearly by reputed institutions as mandated by the National Green Tribunal (NGT).</li> <li>5. Mining shall be carried out by semi-mechanized open-cast riverbed methods strictly following the approved Mining Plan without extending below the water level. Excavations must remain dry, within approved zones and depths. Visible markers indicating the mandatory safety strip along the riverbank and the lowest permissible excavation level above water shall be installed at the start of each mining season.</li> <li>6. Required No Objection Certificates (NOCs) from the Irrigation Department or relevant authority must be obtained before commencing mining.</li> <li>7. Groundwater abstraction via borewells is prohibited without prior written permission from the competent groundwater authority, complying with environmental and hydrological norms.</li> <li>8. Mining within the stream channel is prohibited as per Sustainable Sand Mining Management Guidelines (SSMMG) 2016. Heavy machinery, drilling, or blasting is not allowed; mining should be manual or semi-mechanized.</li> <li>9. An annual Environmental Audit must be conducted and submitted to the State Environmental Impact Assessment Authority (SEIAA).</li> <li>10. The project proponent shall prepare and implement a plantation and afforestation plan, planting a minimum of 1,00 plants per hectare of lease area on government or community lands within a 5 km radius. The plan shall be approved by the Forest Department or District Plantation Committee and maintained for at least five years.</li> <li>11. The Miyawaki method of afforestation shall be adopted where feasible to increase vegetation density and biodiversity. The survival rate shall meet the Uttar Pradesh Forest Department standards, with any shortfall replenished in the same planting season.</li> <li>12. Annual survival audits, supported by geo-tagged photographs, shall be included in six-monthly environmental compliance reports submitted to the competent authority.</li> </ol>

S. No	EC Conditions
	<p>13. Solar lighting shall be installed in the project area to minimize electricity consumption.</p> <p>14. Six-monthly compliance reports shall include periodically taken site photographs.</p> <p>15. Indigenous local plant species, as advised by the local Forest Officer or expert agencies, should be prioritized for plantation.</p> <p>16. The link road from the quarry site to the main road shall be constructed as an all-weather, blacktopped road and maintained by the project proponent.</p> <p>17. Vehicular emissions shall be controlled and regularly monitored, with suitable maintenance measures for vehicles involved in quarry operations and transportation.</p> <p>18. Rainwater harvesting possibilities shall be explored within the project premises.</p> <p>19. Agreements or consents must be secured between the project proponent and competent authorities or landowners for haulage roads from lease sites to link roads.</p> <p>20. Modern technologies such as water sprinklers or tankers must be employed to mitigate dust at source points in lease areas and haulage roads during operations.</p> <p>21. Plantation plans specifying species, number of plants, and greenbelt development reports shall be submitted to concerned departments. Species selection should consider pollution removal effectiveness, and mortality replacements must be ensured.</p> <p>22. Water requirements, sources, and permissions or agreements with water supplying authorities shall be submitted.</p> <p>23. A hydrological study shall be submitted to demonstrate that mining quantities will not adversely affect the river's geo-hydrology.</p> <p>24. Environmental management shall align with the environmental status and impact assessment of the project.</p> <p>25. Transportation of minerals shall be restricted during school opening and closing times to ensure safety.</p> <p>26. Paved, motorable haul roads shall be maintained by the project proponent.</p> <p>27. An Environmental Management Cell with qualified personnel, reporting to senior management, shall be established.</p> <p>28. Loading vehicle capacity shall comply with government and Transport Department norms.</p> <p>29. Two toilets and hand pumps shall be provided at the mining site.</p> <p>30. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>31. If the EC was granted based on incorrect information about mine distances or cluster status, the EC shall be revoked.</p> <p>32. The Ministry of Environment, Forest and Climate Change (MoEF&amp;CC), SEIAA, or other competent authorities may modify or add conditions in the interest of environmental protection.</p> <p>33. Mining shall restrict activities within a minimum of 50 meters or 10% of the river width from the riverbank.</p> <p>34. Appeals against this EC shall lie with the National Green Tribunal within 30 days as per law.</p> <p>35. All issues raised during the Public Hearing must be fully complied with as per norms, documented in six-monthly compliance reports.</p> <p>36. Any damage to haulage roads due to mining must be promptly repaired and maintained, ensuring safety and convenience for all competing users.</p> <p>37. <i>The Project Proponent shall implement Phytoremediation or any other cost-effective and environment-friendly measures for clean - up of Contaminated water such as constructed wetlands, vegetated drains, and plantation along mine water channels and reservoirs shall be implemented to reduce pollutant load prior to discharge or reuse of mine water.</i></p> <p>38. <i>The effectiveness of these measures shall be evaluated through quarterly/half-yearly monitoring of surface water and groundwater quality, and results shall be submitted to the Regional Office of the Ministry / SEIAA and the State Pollution Control Board as part of the environmental compliance reports.</i></p>

S. No	EC Conditions
	<p><b><u>Environmental safeguard conditions stipulated by UPPCB:</u></b></p> <ol style="list-style-type: none"> <li>1. Proponent shall make arrangement to prevent air pollution due to the dust during sod mining operations, constant water sprinkling on the pathways and dust prone areas. The mined material loaded vehicles are to be covered with a tarpaulin before moving out of the mining area.</li> <li>2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide mobile toilet facility.</li> <li>3. It is the obligation of the Mining Department to run the soil mining operations in an environmental friendly and ecologically sustainable manner.</li> <li>4. It may be ensured by the Mining Department that the total quantity of mined material permitted in the permit shall not be exceeded in any case.</li> <li>5. Proponent shall obtain Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended before start of mining operation.</li> <li>6. The comments of the UPPCB are only pertains to compliance of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.</li> </ol>
1.2	<ol style="list-style-type: none"> <li>1. The project proponent shall comply all orders/directions of Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court and guidelines/OM of the Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations.</li> <li>2. Project proponent shall obtain Consent/environmental safeguards from UPPCB in compliance of MoEF&amp;CC OM no. Q-15012/2/2022-CPW (Part-I)/e-231973 dated 08.10.2025 and ensure its compliance before starting of work.</li> <li>3. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.</li> <li>4. The lease is for five years therefore replenishment study is necessary for continuing mining in next year and every subsequent year till the lease period, the study so conducted shall be uploaded on the website of district. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.</li> <li>5. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</li> <li>6. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.</li> <li>7. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</li> <li>8. Stream will not be diverted to form inactive channel for mining.</li> <li>9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out.</li> </ol>

S. No	EC Conditions
	<p>Survival of plants should be as per GoUP norms.</p> <p>10. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>11. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>12. The project proponent shall ensure that water bodies do not get polluted due to mining activity. Water conservation, ground water recharging shall be undertaken as part of CER activities.</p> <p>13. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&amp;CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>17. If the air quality deteriorates due to mining, then District Administration &amp; Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p> <p>18. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>19. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

#### Standard EC Conditions for (Mining of minerals)

#### 1. Statutory Compliance

S. No	EC Conditions
1.1	The Project Proponent shall follow the mitigation measures provided in MoEFCC’s Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled “Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area.”
1.2	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.3	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.4	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon’ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause

S. No	EC Conditions
	versus Union of India & Ors.
1.5	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.6	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.7	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

## 2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

## 3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring

S. No	EC Conditions
	locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

#### 4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.2	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.3	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.4	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as

S. No	EC Conditions
	well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.5	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.6	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.7	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

#### 5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
5.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

#### 6. Mining Plan

S. No	EC Conditions
6.1	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as

S. No	EC Conditions
	per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
6.2	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working ( method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).

### 7. Land Reclamation

S. No	EC Conditions
7.1	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
7.2	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
7.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
7.4	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

### 8. Transportation

S. No	EC Conditions
8.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with

S. No	EC Conditions
	<p>tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.</p>
8.2	<p>No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].</p>

#### 9. Green Belt

S. No	EC Conditions
9.1	<p>The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.</p>

#### 10. Public Hearing And Human Health Issues

S. No	EC Conditions
10.1	<p>Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.</p>

#### 11. Corporate Environment Responsibility (Cer)

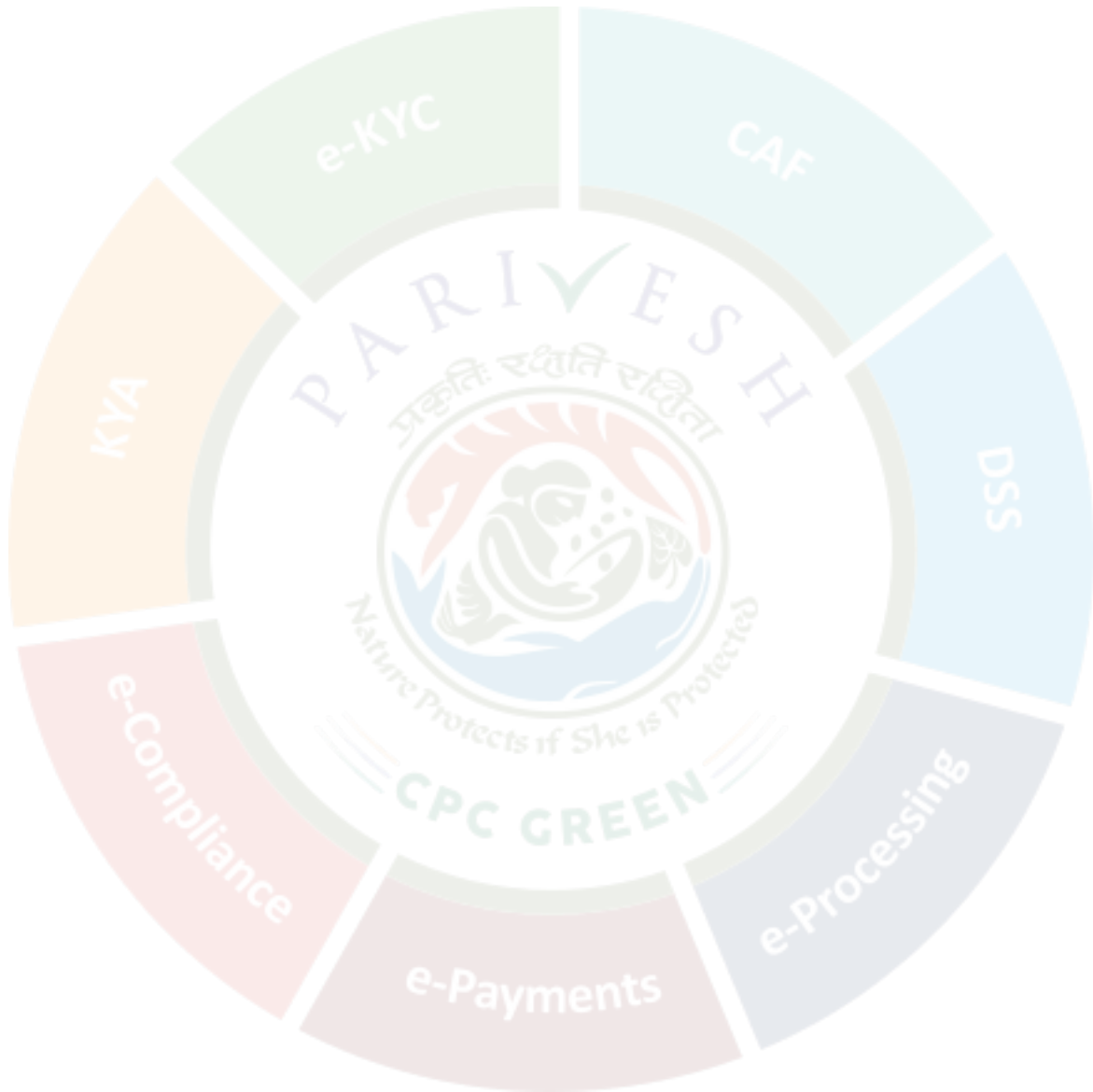
S. No	EC Conditions
11.1	<p>The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&amp;CC Office Memorandum No.22-65/2017-IA.III</p>

S. No	EC Conditions
	dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

## 12. Miscellaneous

S. No	EC Conditions
12.1	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.2	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
12.3	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
12.4	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
12.5	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12.6	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
12.7	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
12.8	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12.9	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
12.10	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme

S. No	EC Conditions
	Court of India/High Court and any other Court of Law relating to the subject matter.



A presentation was made by the project proponent along with their M/s Environmental Research and Analysis, Lucknow (U.P) to SEAC on 18-02-026.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental Clearance is sought for “Ordinary Sand Mine (Category 1) Project” at Gata No.- 108/1, Village – Nai Nangla, Tehsil – Unn, District – Shamli, Uttar Pradesh, M/s Yamuna Mines Partner, Leased Area- 9.020 Ha.
2. The Terms of Reference in the matter were issued by SEIAA, U.P. vide letter no.- TO25B0107UP5430585N dated 29/05/2025.
3. The Public Hearing was organized on 13/11/2025. Final EIA report submitted by the project proponent on 17/12/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/562028/2025		
2.	File no. allotted by SEIAA, UP	10737-9914		
3.	Date of Letter of Intent (LoI) issued by DGM	30/12/2024		
4.	Date of approval of Mining Plan	04/03/2025		
5.	Name of proponent	M/s Yamuna Mines Partner. Shri Sandeep Kumar S/O Shri Jeet Singh		
6.	Full correspondence address of proponent	R/O Janta Rd, Amardeep Colony, Near Max Fort School, District- Saharanpur (U.P)- 247001		
7.	Name of Project	Ordinary Sand Mine		
8.	Project location (Plot / Khasra / Gata No.)	Gata No. 108/1		
9.	Name of Village	Nai Nangla		
10.	Tehsil	Unn		
11.	District.	Shamli		
12.	Name of Minor Mineral	Ordinary Sand		
13.	Sanction Lease Area (in Ha.)	9.020 Ha.		
14.	Max. & Min mRL within lease area	Maximum & Minimum mRL 264 mRL and 258 mRL respectively.		
15.	Pillar Coordinates (Verified by DMO)	<b>Pillar No.</b>	<b>Latitude(N)</b>	<b>Longitude(E)</b>
		A	29°37'32.90"N	77°06'57.10"E
		B	29°37'43.90"N	77°07'06.00"E
		C	29°37'45.80"N	77°06'57.90"E
		D	29°37'36.20"N	77°06'48.60"E
16.	Total Geological Reserves	3,60,800 m <sup>3</sup>		
17.	Total Mineable Reserves	2,16,480 m <sup>3</sup>		
18.	Total Proposed Production	8,11,750 m <sup>3</sup> for 5 years		
19.	Total Proposed Production (Per Years)	1,62,350 m <sup>3</sup> /year		
20.	Sanction Period of Mine lease	5 Years as per LOI		
21.	No. of workers	60 workers		

22.	Type of Land	Government Land		
23.	Ultimate depth of mining	2.99 m for five years as per approved mining plan		
24.	Nearest metalled road from Site	709AD Road is about 2.20 Km towards West.		
25.	Water requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>	
		Drinking water	0.70 KLD	
		Dust suppression	1.44 KLD	
		Plantation	2.0 KLD	
		Others (if any)	-	
	<b>Total</b>	<b>4.14 KLD approx.</b>		
26.	Name of QCI Accredited Consultant with QCI No. and period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/24-27/RA 0341_Rev.01 valid upto January 21, 2027.		
27.	Any litigation pending against the project or land in any court.	No		
28.	Detail of 500 m Cluster certificate verified by mining officer	Letter No.6610/खोवि/2024 on dated 10/01/2025		
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Letter No. 415/parya./samanya/2023 on Dated 07/08/2024		
		Details of the lease is given in DSR Shamli on Page no. 62, Site No. 04 & Page no. 84, Serial No. 04		
		Mineable quantity- 1,62,350 m <sup>3</sup>		
		<b>Pillar No.</b>	<b>Latitude(N)</b>	<b>Longitude(E)</b>
		A	29°37'32.90"N	77°06'57.10"E
B	29°37'43.90"N	77°07'06.00"E		
C	29°37'45.80"N	77°06'57.90"E		
D	29°37'36.20"N	77°06'48.60"E		
30.	Proposed EMP cost	₹ 12,80,920/-		
31.	Length and breadth of Haul Road	160 m length and 6 m width		
32.	No. of Trees to be planted.	10000 saplings		
33.	Monitoring Season	Monitoring Period (1st March 2025 to 31st May 2025)		

## 5. Action Plan as per Ministry's O.M. dated 30/09/2020:

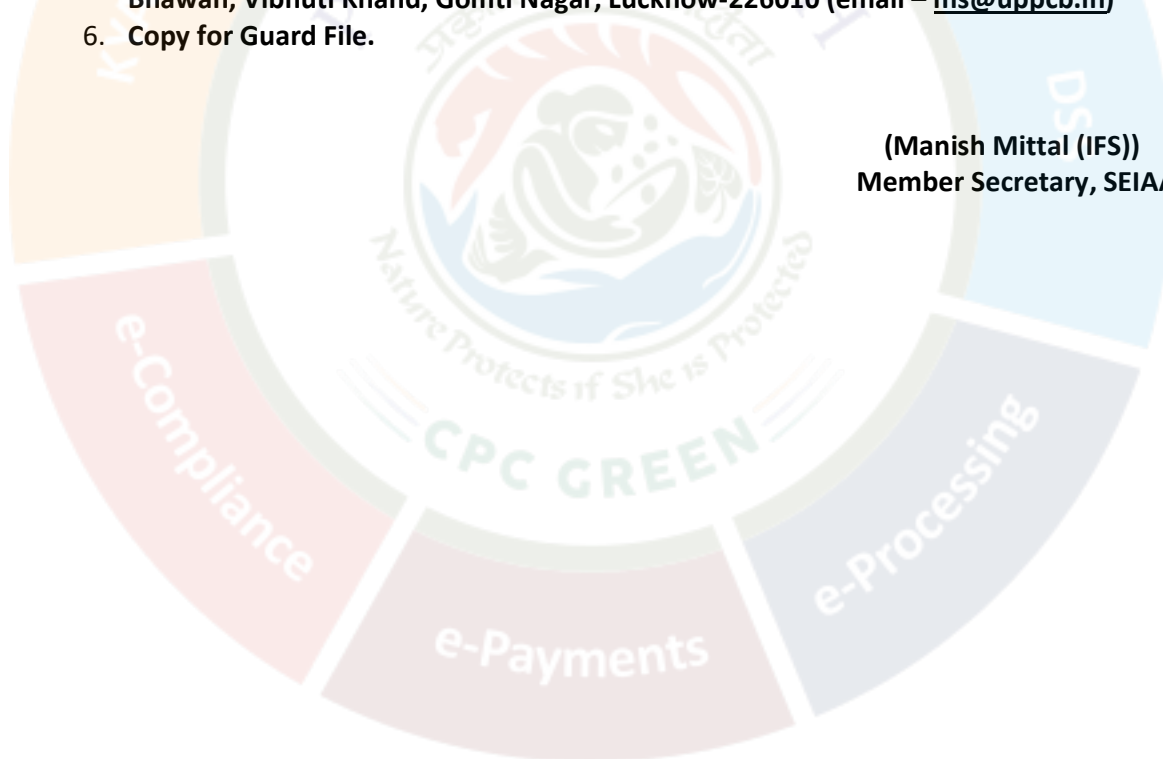
B)	Budget allocated for Development Project			
Sr. No.	Particulars	Estimated Cost	Numbers/Quantity	Total Cost
1.	Installation of 50l watercooler with RO purifier in Primary School of village Nai Nagla, Tehsil – Unn, District – Shamli, U.P.	Rs. 40,000	1	40,000
2.	Installation of Solar light on haul road of the village Nai Nagla, Tehsil – Unn, District – Shamli, U.P.	Rs. 20,000 per Solar light	Rs. 20,000 × 1 Solar light	20,000
3.	Health Check-up camps for the workers as well as villagers of the village Nai Nagla, Tehsil–Unn, District–Shamli, U.P.	-	Six monthly	60,000
4.	Haul Road Maintenance	-	-	20,000
Total Developmental Budget				1,40,000/-
Total EMP Budget (EMP ₹ 11,40,920/- + ₹ 1,40,000 Developmental Budget)				₹ 12,80,920/-

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**Copy, through email, for information and necessary action to –**

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Shamli.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

**(Manish Mittal (IFS))  
Member Secretary, SEIAA**





और मैसर्स यमुना माइन्स पार्टनर श्री संदीप कुमार पुत्र श्री जीत सिंह निवासी अमरदीप कालोनी, जनता रोड़, थाना जनकपुरी सहारनपुर जिला सहारनपुर पिन कोड़ 247001 व श्रीमती नीलम पत्नी करणवीर निवासी ग्राम भागवी, निकट बाय स्कूल, 163 थाना दादरी चरखी दादरी, भिवानी हरियाणा जिन्हे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)


### दूसरा पक्ष


उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह-नीलामी के माध्यम से 162350 घन मीटर उपखनिज साधारण बालू के लिए पट्टेदार द्वारा रू0 551/- प्रति घन मीटर की दर से प्रथम वर्ष हेतु रू0 8,94,54,850/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि जनपद शामली की तहसील ऊन स्थित ग्राम नाईनंगला गाटा सं0 108/1 कुल रकबा 9.02 हे0 स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप रू0 2,23,63,713/- (दो करोड़ तैईस लाख तिरसठ हजार सात सौ तेरह रूपये मात्र) राज्य सरकार के पास जमा कर दी है।


यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

उपखनिज साधारण बालू (श्रेणी-1) जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "उपखनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 06-06-2026 से 05-06-2031 तक (पांच वर्ष हेतु) की आगामी अवधि के लिए पट्टेदार की एतद्द्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और

क्रमशः.....3

 Neelem

  
खान अधिकारी  
शामली।

  
अपर जिला अधिकारी (कि० एव० रा०)  
शामली।

  
जिलाधिकारी  
शामली।

पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र


पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला शामली की तहसील ऊन के अन्तर्गत स्थित ग्राम नाईनंगला पर स्थित है और उसकी भू-कर सर्वेक्षण गाटा संख्या-108/1 क्षेत्र 9.02 हे० क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं:-


पर्यावरण स्वच्छता प्रमाण पत्र व सीमाबंधन रिपोर्ट के अनुसार खनन क्षेत्र के कोर्डिनेट्स		
बिन्दु क्रमांक	कोर्डिनेट्स	
	अक्षांश	देशान्तर
A	29°37' 32.90" N	77° 06' 57.10" E
B	29°37' 43.90" N	77° 07' 06.00" E
C	29°37' 45.80" N	77° 06' 57.90" E
D	29°37' 36.20" N	77° 06' 48.60" E
चौहद्दी		
पूर्व- गाटा सं० 108/1 का शेष भाग	उत्तर- गाटा सं० 108/1 का शेष भाग	
पश्चिम- गाटा सं० 108/1 का शेष भाग	दक्षिण- गाटा सं० 108/1 का शेष भाग	

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

क्रमशः.....4

 Neelam

  
खान अधिकारी  
शामली ।

  
अपर जिला अधिकारी (वि० एव० रा०)  
शामली ।

  
जिलाधिकारी  
शामली ।

- 4 -

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये उपखनिज साधारण बालू (श्रेणी-1) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा।

उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-27 (3) के अनुसार देय धनराशियों के जमा करने का विवरण :-

वर्ष	जमा की जाने वाली ई-निविदा/ई-नीलामी की धनराशि का प्रतिशत	किश्ते							
		10% 01 अक्टूबर, 2026	10% 01 नवम्बर, 2026	10% 01 दिसम्बर, 2026	10% 01 जनवरी, 2027	10% 01 फरवरी, 2027	10% 01 मार्च, 2027	10% 01 अप्रैल, 2027	10% 01 मई, 2027
प्रथम वर्ष	20%	1,78,90,970/-	89,45,485/-	89,45,485/-	89,45,485/-	89,45,485/-	89,45,485/-	89,45,485/-	89,45,485/-
द्वितीय वर्ष	20% 01 जून, 2027	1,96,80,068/-	98,40,034/-	98,40,034/-	98,40,034/-	98,40,034/-	98,40,034/-	98,40,034/-	98,40,034/-
तृतीय वर्ष	20% 01 जून, 2028	2,16,48,076/-	1,08,24,038/-	1,08,24,038/-	1,08,24,038/-	1,08,24,038/-	1,08,24,038/-	1,08,24,038/-	1,08,24,038/-
चतुर्थ वर्ष	20% 01 जून, 2029	2,38,12,884/-	1,19,06,442/-	1,19,06,442/-	1,19,06,442/-	1,19,06,442/-	1,19,06,442/-	1,19,06,442/-	1,19,06,442/-
पंचम वर्ष	20% 01 जून, 2030	2,61,94,174/-	1,30,97,087/-	1,30,97,087/-	1,30,97,087/-	1,30,97,087/-	1,30,97,087/-	1,30,97,087/-	1,30,97,087/-

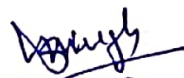
स्वामित्व कटौती आदि से मुक्त होगा:

(2) (इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

क्रमशः.....5



Neelam



खान अधिकारी (वो एव सो) जिला अधिकारी (वो एव सो) शामिल ।



शामली ।



जिलाधिकारी शामिल ।

- 5 -

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया :

(3) यदि इस उपस्थापन पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का वकाया।

भाग-3

सामान्य उपबन्ध

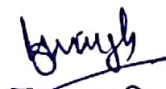
नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और जमा प्रतिभूति पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा : (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों। पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

क्रमशः.....6



Noelom


खान अधिकारी  
शामली।

उपर जिला


अधिकारी (कि० एव० रा०)  
शामली।


  
जिलाधिकारी  
शामली।

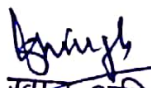
नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जाएगा।

-: अतिरिक्त शर्तें :-

- (1) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खन्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (2) पट्टा अभिलेख निष्पादन के उपरान्त तत्काल खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (3) पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए एवं खनन स्थल की निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

क्रमशः.....7

 Nallam

  
खनन अधिकारी  
शामली।

  
अपर जिला अधिकारी  
शामली।

  
जिलाधिकारी  
शामली।

- (4) पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढने तथा दर्ज डाटा सेव करने के लिए आर0 एफ0 आई0 डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम-60 के अन्तर्गत शास्त्र का भागीदार होगा।
- (5) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन न्यास, शामली के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0सी0एस0 जमा करना अनिवार्य होगा।
- (6) पट्टेधारक को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
- (7) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा।
- (8) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (9) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (10) खनन संक्रियाओं में नदी की जलधारा को छोड़कर पर्यावरण अनापत्ति प्रमाण पत्र में विनिर्दिष्ट शर्तों के अनुसार मशीनों का प्रयोग किया जा सकता है।
- (11) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर उपखनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (12) भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा प्रयुक्त वाहनों में उपखनिज की लोडिंग की जायेगी।
- (13) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (14) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (15) पट्टेधारक को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
- (16) पट्टेधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों व करेगा।

843

Neelam

अपूर जिला  
खान अधिकारी  
शामली।

क्रमशः.....8

अधिकारी (रक0 एवं रा0)  
शामली।

जिलाधिकारी  
शामली।

- (17) पट्टेधारक नियमावली 2021 के नियम-75 के प्राविधानों के अन्तर्गत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2,000,- की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
- (18) खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
- (19) पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरान्त क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
- (20) स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
- (21) खनन पट्टा स्वीकृति के पश्चात् भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।
- (22) पट्टेधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, शामली में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
- (23) खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति की बिना वन मार्ग से नहीं किया जायेगा।
- (24) स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।

क्रमशः.....9

S.S.S.

Neelam

K. Singh

खान अधिकारी  
शामली।

K. Singh

अपर जिला अधिकारी  
शामली।I  
जिलाधिकारी  
शामली।

- (25) स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
- (26) स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-68 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
- (27) उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेधारक को किया जाना आवश्यक होगा।
- (28) निदेशालय के पत्र संख्या-441/एम-228/2017 (खनन नीति III) दिनांक 27-06-2019 के अनुपालन में पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में पट्टेधारक को कोई आपत्ति नहीं होगी।
- (29) पर्यावरण स्वच्छता प्रमाण पत्र में संशोधन आदि में यदि आवश्यकता हो, का दायित्व स्वयं पट्टाधारक का होगा।
- (30) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र सं० 810/पर्या०/सीईएए/5005-4451 /2020 दिनांक 17.03.2021 में इंगित शर्तों का पालन हेतु पट्टेधारक बाध्य होगा।
- (31) पट्टेधारक ई०आई०ए०, पर्यावरणीय अनापत्ति प्रमाण पत्र व सी०टी०ओ० में उल्लिखित शर्तों का अक्षरशः पालन करेगा तथा सी०टी०ओ० को अद्यावधिक रखेगा।
- (32) स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेधारक को मान्य होगा।

स्टाम्प शुल्क : स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व (रायल्टी, डी०एम०एफ० व टी०सी०एस०) प्रथम, द्वितीय, तृतीय, चतुर्थ एवं पंचम वर्ष की धनराशियों का विवरण निम्नवत् है :-

क्र०सं०	वर्ष	देय रायल्टी की धनराशि	देय डी०एम०एफ० की धनराशि	देय टी०सी०एस०
1	प्रथम वर्ष	89454850	8945485	1789097
2	द्वितीय वर्ष	98400339	9840034	1968007
3	तृतीय वर्ष	108240379	10824038	2164808
4	चतुर्थ वर्ष	119064420	11906442	2381289
5	पंचम वर्ष	130970869	13097087	2619418
कुल धनराशि		54,61,30,857 /-	5,46,13,086 /-	1,09,22,619 /-

क्रमशः.....10

*Needam*

*खान*  
अपर जिला अधिकारी  
शामली।

*शामली*  
अपर जिला अधिकारी  
(140 एच रा०)  
शामली।

*शामली*  
जिलाधिकारी  
शामली।

उपरोक्तानुसार 05 वर्षों के स्वामित्व (रायल्टी, डी0एम0एफ0 व टी0सी0एस0) की कुल धनराशि रू0 61,16,66,562/- पर देय 1,22,33,340/- का ई-स्टाम्प संख्या- IN-UP96584289587742Y दिनांक 02-06-2026 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से -

1. खान अधिकारी,  
शामली।
2. अपर जिलाधिकारी (वि0/रा0),  
शामली।

की उपस्थिति में जिलाधिकारी, शामली द्वारा हस्ताक्षरित:

2  
06/26  
जिलाधिकारी,  
शामली।

पट्टेदार

1.

2. Minu

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

Selle

Neelam

पट्टेधारक का हस्ताक्षर

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED****Application Id : 37088057****268771/UPPCB/Circle3(UPPCBHO)/CTO/both/SHAMLI/2026****Date: 27/05/2026****To,****YAMUNA MINES****SHAMLI 108/1 Nai Nangla 247778**

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**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **YAMUNA MINES** located at **SHAMLI 108/1 Nai Nangla 247778**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **YAMUNA MINES** granted for the period from **27/05/2026 to 31/12/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ordinary Sand Mining	1,62,350	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.7 KLD	Septic Tank	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	Zero Liquid Discharged	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	15 KVA DG set	Diesel	1	Particulate Matter	As per norms

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. The CTO is being granted to M/s Yamuna Mines, 108/1 Nai Nangla Shamli which has applied for obtaining CTO for Ordinary Sand Mining-1,62,350 cubic meter/year having lease area- 9.020 Ha at Gata No.- 108/1, Nai Nangla Unn, Shamli, U.P. The CTO shall be subject to the order passed by Hon'ble National Green Tribunal in OA No. 185/2026, Amit Kumar vs. Union of India and others.
2. The unit shall comply with the conditions of Environmental Clearance issued by SEIAA vide letter no. Proposal No. SIA/UP/MIN/562028/2025, EC Identification No. EC25B0107UP5936047N, File No. 10737-9914 dated 08.05.2026 and submit its compliance report to UPPCB.
3. If the Environmental Clearance (EC) expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.

4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Unit shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand Mining.
8. Unit shall operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
11. Noise and emission level from the DG Set installed of 15 KVA capacity shall remain within the prescribed norms.
12. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms as per CAQM direction.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
14. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction regarding DG sets.
15. The dust suppression measures like water spraying will be done on the haul roads and working areas.
16. The unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
17. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
18. The unit shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
19. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.

20. Consent fees if revised, shall be payable by industry from the date of its applicability.

21. The unit shall comply with the relevant provisions of Environmental Laws.

22. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**PRAVEEN**  
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PRAVEEN KUMAR  
Date: 2026.06.01  
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**Chief Environmental Officer,**  
**Circle-3, UPPCB**

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

**PRAVEEN**  
**KUMAR**  
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PRAVEEN KUMAR  
Date: 2026.06.01  
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**Chief Environmental Officer,**  
**Circle-3, UPPCB**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



INDIA NON JUDICIAL

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IN-UP96105634530776Y

Government of Uttar Pradesh

ANNEXURE-E

e-Stamp

1073/26

Certificate No. : IN-UP96105634530776Y  
 Certificate Issued Date : 07-Feb-2026 02:02 PM  
 Account Reference : NEWIMPACC (SV)/ up14833904/ UNN/ UP-SML  
 Unique Doc. Reference : SUBIN-UPUP1483390488026481169878Y  
 Purchased by : YAMUNA MINES BY PRAVESH SHARMA  
 Description of Document : Article 35 Lease  
 Property Description : LEASE DEED  
 Consideration Price (Rs.) :  
 First Party : JAGDEV SINGH SON OF KABOOL SINGH  
 Second Party : YAMUNA MINES BY PRAVESH SHARMA  
 Stamp Duty Paid By : YAMUNA MINES BY PRAVESH SHARMA  
 Stamp Duty Amount(Rs.) : 2,000  
 (Two Thousand only)

E-STAMP  
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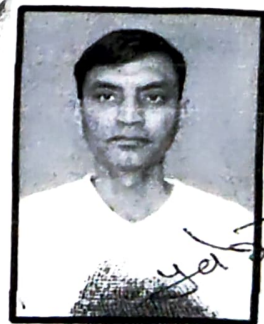
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Pravesh

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Statutory Alert:

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YAMUNA MINES BY PRAVESH SHARMA YAMUNA MINES BY PRAVESH SHARMA YAMUNA MINES BY PRAVESH SHARMA YAMUNA MINES BY PRAVESH SHARMA YAMUNA MINES BY PRAVESH SHARMA

क्षेत्राधिकार उपनिबन्धक महोदय ऊन

किरायानामा (लीज डीड)


(ई-स्टाम्प प्रमाण पत्र सं० IN-UP96105634530776Y, Date 07.02.2026)

अवधि-	06 वर्ष (07.02.2026 से 06.02.2032)
वार्षिक किराया-	20,000 /-रु० प्रति वर्ष
सम्पत्ति-	ग्राम नाईनंगला परगना बिडौली
स्टाम्प अंकन-	2,000 /-रु०

हम कि जगदेव सिंह पुत्र कबूल सिंह जाति जाट निवासी ग्राम नाईनंगला परगना बिडौली तहसील ऊन जिला शामली (आ०नं०-XXXX XXXX 3801/पैन नं०- JHYPS1073M/मौ०नं०-9690957314) प्रथम पक्ष (पट्टा दाता) व यमुना माईन्स स्थित मकान सं० 219 ग्राम म्यान कस्बा बिडौली चौक तहसील ऊन जनपद शामली उत्तर प्रदेश (जी०एस०टी० नं०-09AADFY5103H1Z7/पैन नं०-AADFY5103H) ओर से प्रतिनिधी प्रवेश शर्मा पुत्र जनेश्वर प्रसाद शर्मा निवासी ग्राम व पोस्ट हसनपुर भलस्वा, जनपद सहारनपुर उ०प्र० (आ०नं०-XXXX XXXX 4574/पैन नं०- BVVPP4530P/मौ०नं०- 9917141177) द्वितीय पक्ष (पट्टा ग्रहिता) के है।

विदित हो कि दरोबस्त एक प्लाट जिसका कुल क्षेत्रफल 1366 वर्ग मीटर है जो स्थित खसरा नं० 111 ग्राम नाईनंगला परगना बिडौली तहसील ऊन जिला शामली पूर्ण रूप से प्रथम पक्ष के कब्जे व अधिकार में है। जिसका किरायानामा (लीज डीड) करने का प्रथम पक्ष को पूर्ण अधिकार प्राप्त है। प्रथम पक्ष के प्लाट उपरोक्त का प्रथम पक्ष से द्वितीय पक्ष ने जायदाद


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उपरोक्त को लीज पर लेने के लिए प्रस्ताव रखा जिसको प्रथम पक्ष ने स्वीकार कर जायदाद उपरोक्त द्वितीय पक्ष को लीज पर देना तय कर लिया है लिहाजा हम दोनो पक्षो व उनके वारिसान व कायम मुकामान निम्न शरायत जैल पाबन्द रहेगें

1. यह कि लीज डीड की अवधि दिनांक 07.02.2026 से 06.02.2032 तक यानि 06 वर्ष रहेगी और आवश्यकता पडने पर यह अवधि पंजीकृत किरायानामा के आधार पर बढ़ाई जा सकती है।
2. यह कि सम्पत्ति उपरोक्त का वार्षिक किराया अंकन- 20,000/-रु0 (बीस हजार रूपये) प्रति वर्ष तय किया गया है। जो द्वितीय पक्ष प्रथम पक्ष को प्रति वर्ष के शुरूआत में अदा करेगा।
3. यह कि द्वितीय पक्ष प्लाट उपरोक्त में टैन्ट लगायेगें व कंटेनर रखेगें या पोपलेन मशीन लगावे या डम्पर खडे करें या जनरेटर लगावे या ट्रैक्टर-ट्राली खडी करें या तौल करने के लिये कांटा आदि लगावे या कुछ भी रखें या प्लाट उपरोक्त को रास्ते के रूप में प्रयोग करने के लिये द्वितीय पक्ष स्वतंत्र होंगें।
4. यह कि द्वितीय पक्ष को यह अधिकार होगा कि वह किसी अन्य व्यक्ति या कम्पनी के हक में सम्पत्ति उपरोक्त का पट्टा (उपपट्टा) कर सकेगा।
5. यह कि द्वितीय पक्ष अपने व्यापार के संचालन के लिये उक्त प्लाट पर अपने कार्यालय के लिये भवन का निर्माण कर सकेगा।
6. यह कि द्वितीय पक्ष प्लाट उपरोक्त में बिजली पानी का प्रबन्ध कर सकेगा। इसके लिये द्वितीय पक्ष अपने नाम से बिजली या पानी का कनैक्शन ले सकेगा तथा उसके बिल का भुगतान कर सकेगा।

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7. यह कि द्वितीय पक्ष पट्टा अवधि के समाप्त होने की दशा में प्रथम पक्ष की सहमति से अवधि को बढ़ा सकेगा, उक्त बढ़ाई गई अवधि के सम्बन्ध में नियम व शर्तें उसी समय निश्चित की जायेंगी।
8. यह कि वार्षिक किराये की तय धनराशि 05 वर्षों तक समान रहेगी।
9. यह कि दोनो पक्षों के बीच किसी भी तरह का कोई विवाद होने की स्थिति में उसका निस्तारण विधि अनुसार स्थापित प्रक्रिया के अनुसार किया जायेगा परन्तु उक्त विवाद की अवधि के दौरान द्वितीय पक्ष का व्यापार किसी भी तरह से प्रभावित नहीं होगा।
10. यह कि प्रथम पक्ष भूमि उपरोक्त का कानूनन मालिक है और प्रथम पक्ष को भूमि उपरोक्त को पट्टे पर देने का पूर्ण अधिकार प्राप्त है प्रथम पक्ष के द्वारा किया गया यह कार्य परिवार के हित में है।
11. यह कि पट्टे की अवधि के दौरान यदि प्रथम पक्ष या द्वितीय पक्ष दोनो में से किसी भी पक्ष की मृत्यु हो जाती है तो उक्त किरायानामा उनके उत्तराधिकारियों पर लागू रहेगा।
12. यह कि द्वितीय पक्ष भूमि उपरोक्त पर कोई भी गैर कानूनी कार्य नहीं करेगा तथा भूमि उपरोक्त को हर प्रकार के नुकसान से सुरक्षित रखेगा तथा भूमि उपरोक्त को किसी दूसरे व्यक्ति के अवैध अध्यासन में नहीं जाने देगा।

Jagdev

पुष्पेश्वर

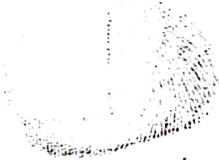
13. यह कि पट्टे की अवधि समाप्त होने पर प्रथम पक्ष का पूरा मालिकाना हक प्लॉट उपरोक्त पर पूर्व की भाँति हो जायेगा तथा प्रथम पक्ष प्लॉट उपरोक्त को द्वितीय पक्ष को आगे पट्टे पर देना है या नही यह प्रथम पक्ष की इच्छा पर निर्भर करेगा।
14. यह कि पट्टे की अवधि समाप्त होने के बाद भूमि उपरोक्त पर द्वितीय पक्ष के द्वारा जो भी निर्माण पट्टे की अवधि के दौरान किया हुआ होगा उस निर्माण को द्वितीय पक्ष के द्वारा हटा लिया जायेगा।
- नोट:- प्रतिनिधी प्रवेश शर्मा पुत्र जनेश्वर प्रसाद शर्मा का आधार कार्ड में नाम प्रवेश कुमार शर्मा पुत्र जनेश्वर दर्ज है।

साक्षी- रामफल पुत्र बिशन सिंह निवासी ग्राम शीतलगढी, शामली  
आ0नं0 XXXX XXXX 8374 मो0नं0 9917718232

*रामफल*



साक्षी- नसीम पुत्र लतीफ निवासी सादात बिडौली, शामली।  
आ0नं0 XXXX XXXX 9371 मो0नं0 9761713136



इस वास्ते यह लीज डीड (किरायानामा) दोनो पक्ष ने अपने स्वस्थ मस्तिष्क, स्थिर बुद्धि एवं स्वेच्छा से यह लीज डीड लिखा दी है ताकि प्रमाण रहे और वक्त जरूरत पर काम आ सके। स्थान तहसील ऊन जिला शामली दिनांक 07.02.2026। ड्राफ्टकर्ता दस्तावेज लेखक जोनी कुमार ला0सं0 69।

दस्तावेज लेखक का नाम- जोनी कुमार  
अनुज्ञप्ति सं0 69 दिनांक 31.05.2028 तक  
विधिमान्य तहसील कैराना जिला शामली  
दस्तावेज लेखक के ह0 Joni Kumar

Joni Kumar

Joni Kumar